## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V meeting held on 08.11.2012

The meeting No.31/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 08.11.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.30/AM-13, dated 01.11.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 01.11.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.31/AM-13 dated 08.11.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 31/84-ALC3/2012 MEETING DATE : 08.11.2012

Case No.:22/31/84-ALC3/2012 Party Name: S. L. BANTHIA TEXTILES Meet No/Date:31/84-ALC3/2012 Status:

			INDUSTRIES PVT. LTD.,	08.11.2012	Deferred
1      28.08.2012      06.12.201	$\ _1$	HQ File :01/84/050/00283/AM13/			Defer Date: 06.12.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012.

	Case No.:9/29/84-ALC3/2012	-	Meet No/Date:31/84-ALC3/2012 08.11.2012	Status: Deferred
	HQ File :01/84/050/00255/AM13/		12.09.2012	Defer Date: 06.12.2012
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has not given the weight of the export product in Kgs. in support of their proposal. Accordingly, the Commideliberations decided to ask the applicant firm to make available the above information/details for consideration of the				

Case No.:12/31/84-ALC3/2012 Party Name: KANPUR PLASTIPACK LTD Meet No/Date:31/84-Status: ALC3/2012 Approved 08.11.2012 HQ File :01/84/050/00273/AM13/ RLA File :06/24/040/00020/AM13/ Lic.No/Date:0610028918 ||: 12.09.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Polypropylene multi filament yarn	5,00,000	PP Granules	5,25,000
			Kgs.		Kgs.
IL					

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

The case stands for re-listing on 06.12.2012.

Case No.:25/31/84-ALC3/2012	-	Meet No/Date:31/84-ALC3/2012 08.11.2012	Status: Approved
HQ File :01/84/050/00286/AM13/	RLA File :31/83/040/00108/AM13/	Lic.No/Date:3110055819 17.09.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Knitted socks made of Wool,	7342.430	Wool Yarn	4123.00 Kgs. (inclusive
	Nylon, Elastane/ Polyester (Net	Kgs.		5% wastage)
	weight of wool-3926.821 Kgs.,		Nylon Yarn	2909.00 Kgs. (inclusive
	Nylon-2770.479 Kgs., Elastane-			5% wastage)
	637.062 Kgs., Polyester-8.844		Polyester yarn	9.00 Kgs. (inclusive 5%
	Kgs.) Equivalent-74166 pair			wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:7/31/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:31/84-ALC3/2012 08.11.2012	Status: Deferred
5	HQ File :01/84/050/00268/AM13/	RLA File :05/23/040/00235/AM13/	1	Defer Date: 06.12.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012.

	Case No.:8/31/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:31/84-ALC3/2012 08.11.2012	Status: Deferred
6	HQ File :01/84/050/00269/AM13/	RLA File :05/23/040/00227/AM13/	1	Defer Date: 06.12.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012.

Case No.:16/31/84-ALC3/2012		Meet No/Date:31/84-ALC3/2012 08.11.2012	Status: Deferred
HQ File :01/84/050/00277/AM13/		Lic.No/Date:0510335122 18.09.2012	Defer Date: 06.12.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the requirement of 1<sup>st</sup> import item in sq. meter in support of the proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 06.12.2012.

Case No.:19/31/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Meet No/Date:31/84-ALC3/2012 08.11.2012	Status: Deferred
HQ File :01/84/050/00280/AM13/			Defer Date: 06.12.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the weight of base fabric, weight of flock fabrics in Kg. term, manufacturing process of export product, stagewise wastage and calculation sheet in support of the proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for relisting on 06.12.2012.

Case No.:20/31/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Meet No/Date:31/84-ALC3/2012 08.11.2012	Status: Deferred
HQ File :01/84/050/00281/AM13/		Lic.No/Date:0810115375 25.09.2012	Defer Date: 06.12.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the weight of base fabric, weight of flock fabrics in Kg. term, manufacturing process of export product, stagewise wastage and calculation sheet in support of the proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for relisting on 06.12.2012.

	Case No.:1	8/31/84-ALC3/2012	Party Name: THI	` ′	Meet No/Date:31/84-ALC3/2012 08.11.2012	Status: Approved
	HQ File :01/	/84/050/00279/AM13/	RLA File :06/24/0		Lic.No/Date:0610029146 27.09.2012	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other resubmitted in this case. Accordingly, Committee after deliberations decided to ratificate as detailed below:-					1 1	<u> </u>
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
	1.	100% Polyester Braid	4750.00 Kgs.	100% Polyester Grey	y yarn 4893.00 Kgs. (inclusive 3% wastage)	

Case No.:21/31/84-ALC3/2012	Party Name: J. S. CORRU PACK PVT LTD	Meet No/Date:31/84-ALC3/2012 08.11.2012	Status: Deferred
HQ File :01/84/050/00282/AM13/			Defer Date: 06.12.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012.

	Case No.:2/27/84-ALC3/2012	1 -	Meet No/Date:31/84-ALC3/2012 08.11.2012	Status: Deferred
12	HQ File :01/84/050/00244/AM13/		Lic.No/Date:0310711370 03.10.2012	Defer Date: 06.12.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. The Committee, after deliberations decided to await the same. The case stands for re-listing on 06.12.2012.

Case No.:9/31/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:31/84-ALC3/2012 08.11.2012	Status: Approved
HQ File :01/84/050/00270/AM13/		Lic.No/Date:0510336416 04.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Ladies shirt made of 75% Cotton 25% Silk dyed woven fabrics, GSM-38+/-10%, Style No.CWH312	5800 Nos.	75% Cotton 25% Silk dyed woven fabrics, GSM-38+/-10%	11,716 Sq. meter
3	2.	Ladies shirt made of 75% Cotton 25% Silk dyed woven fabrics, GSM-38+/-10%, Style No.CWH521	2000 Nos.	75% Cotton 25% Silk dyed woven fabrics, GSM-38+/-10%	3700 Sq. meter
	3.	Ladies shirt made of 75% Cotton 25% Silk bleached woven fabrics, GSM-38+/-10%, Style No.CWH322	850 Nos.	75% Cotton 25% Silk bleached woven fabrics, GSM-38+/-10%	2210 Sq. meter

4.	Ladies Top made of 75% 2850 I	Nos.	75% Cotton 25% Silk 4218	Sq.
	Cotton 25% Silk bleached		bleached woven fabrics, meter	
	woven fabrics, GSM-38+/-10%,		GSM-38+/-10%	
	Style No.CW1140			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:14/31/84-ALC3/2012	Party Name: ACHIEVER APPARELS PVT. LTD.,	Meet No/Date:31/84-ALC3/2012 08.11.2012	Status: Deferred		
	HQ File :01/84/050/00275/AM13/			Defer Date: 06.12.2012		
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of fabric is very high. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the samples for both export products to enable the Committee to calculate the requirement of fabric. The case stands for re-listing on 06.12.2012.					

			Status: Deferred
15	HQ File :01/84/050/00278/AM13/	1	Defer Date: 22.11.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link up this case with other similar cases of applicant firm. The case stands for re-listing on 22.11.2012.

	1 -	00.11.2012	Status: Approved
HQ File :01/84/050/00276/AM13/		Lic.No/Date:0510336871 09.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Infant Skirts made of 100%	3037 Nos.	100% Polyester knit solid	4244 Se	q.
	Polyester knit solid dyed fabrics,		dyed fabrics, GSM-40+/-	meter	
	GSM-40+/-10% (variation) with		10% (variation)		
	Indian lining and diaper, Style No.				
	347403/ 493947/363878				
2.	Girls Skirts made of 100%	8746 Nos.	100% Polyester knit solid	12,924 Se	q.
	Polyester knit solid dyed fabrics,		dyed fabrics, GSM-40+/-	meter	
	GSM-40+/-10% (variation) with		10% (variation)		
	Indian lining, Style No. 347403/				
	493947/ 363878				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/31/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	00.11.2012	Status: Approved
HQ File :01/84/050/00272/AM13/		Lic.No/Date:0510337067 11.10.2012	

|| **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details ||

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submitted in this case. Accordingly, Committee after deliberations decided to ratify	the Advance Authorization issued in this
case as detailed below:-	

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 43% Cotton 28% Modal 25% Nylon 4% Spandex dyed knitted fabric, GSM-320+/-10%, Style No. LEONA 00601929		43% Cotton 28% Modal 25% Nylon 4% Spandex dyed knitted fabric, GSM- 320+/-10%	802.00 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:3/31/84-ALC3/2012	9		Status: Deferred
18	HQ File :01/84/050/00264/AM13/			Defer Date: 22.11.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 22.11.2012.

	Case No.:6/31/84-ALC3/2012	'		Status: Deferred
10	HQ File :01/84/050/00267/AM13/		I I	Defer Date: 06.12.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of fabric is very high. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the sample of the export product to enable the Committee to calculate the requirement of fabric. The case stands for re-listing on 06.12.2012.

Case No.:4/31/84-ALC3/2012	3	00.11.0010	Status: Approved
HQ File :01/84/050/00265/AM13/		Lic.No/Date:0510337270 15.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Vest made of 98% Cotton	5255 Nos.	98% Cotton 2% Spandex	7357 Sq.
	2% Spandex twill printed woven		twill printed woven fabric,	meter.
	fabric, GSM-215+/-10%, Style		GSM-215+/-10%	
	No. IC302237			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/31/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	00 11 2012	Status: Approved
HQ File :01/84/050/00271/AM13/		Lic.No/Date:0510337271 15.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity	
			Quantity		allowed	
	1.	Infant Dress made of 100%	1100 Nos.	100% Cotton embroidered	792	Sq.
		Cotton embroidered dyed woven		dyed woven fabric, GSM-	meter.	
21		fabric, GSM-140+/-10%, Style		140+/-10%		
		No. 377727				
	2.	Girls Dress made of 100% Cotton embroidered dyed woven fabric, GSM-140+/-10%, Style No. 377727	4734 Nos.	100% Cotton embroidered dyed woven fabric, GSM-140+/-10%	4602 meter.	Sq.
	3.	Infant Top made of 100% Cotton printed woven fabric, GSM-140+/-10%, Style No. 300513	6000 Nos.	100% Cotton printed woven fabric, GSM-140+/-10%	2940 meter.	Sq.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II II	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	00 11 2012	Status: Approved
HQ File :01/84/050/00285/AM13/		Lic.No/Date:0310712746 15.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flax fabric unbleached	11,156.00 Kgs.	Flax yarn	11,937.00 Kgs.
2.	Flax fabric unbleached	11,780.00 Kgs.	Flax yarn	12,605.00 Kgs.

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/31/84-ALC3/2012		00.11.2012	Status: Approved
HQ File :01/84/050/00266/AM13/		Lic.No/Date:0510337305 16.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls skirt double layer made of 100% Nylon net dyed knitted	6900 Nos.	100% Nylon net dyed knitted fabric, GSM-17+/-10%	250.00 Kgs.
	fabric, GSM-17+/-10% with 100% Polyester dyed woven fabric, GSM-52+/-10% as lining, Style: GDR2A		100% Polyester dyed woven fabric, GSM-52+/-10%	5520 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/31/84-ALC3/2012	3	00.11.2012	Status: Approved
HQ File :01/84/050/00274/AM13/		Lic.No/Date:0510337295 16.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

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	case as de	etailed below:-		-		
24	S.No.	Export Product	Export	Import item	Quantity	]
			Quantity		allowed	
	1.	Kids jackets lace fabric contains		Lace fabric contains 68%	9900 Sq.	Ī
		68% Cotton 26% Nylon 6%		Cotton 26% Nylon 6%	meter.	
		Rayon, GSM-120+/-10%		Rayon, GSM-120+/-10%		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:23/31/84-ALC3/2012	1	Meet No/Date:31/84-ALC3/2012 08.11.2012	Status: Deferred
25	HQ File :01/84/050/00284/AM13/			Defer Date: 06.12.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012.

Case No.:1/31/84-ALC3/2012	'	00 11 0010	Status: Approved
HQ File :01/84/050/00262/AM13/		Lic.No/Date:0710091625 29.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity
26			Quantity		allowed
	1.	100% Natural Silk dyed/	44,554 Sq.	100% Natural Silk fabrics,	45,000 Sq.
		printed/embroidered fabrics,	meter	GSM-70, width- 44/45"	meter
		GSM-70, width-44/45"		(Made of mainly 100%	
				Mulberry Raw Silk, without	
				mix of any other constituent	
				yarns)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/31/84-ALC3/2012	'	00.11.2012	Status: Approved
HQ File :01/84/050/00263/AM13/		Lic.No/Date:0710091626 29.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

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	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	100% Natural Silk dyed/	44,554 Sq.	100% Natural Silk fabrics,	45,000 Sq.
		printed/embroidered fabrics,	meter	GSM-54, width- 44/45"	meter
		GSM-54, width-44/45"		(Made of mainly 100%	
				Mulberry Raw Silk, without	
				mix of any other constituent	
				yarns)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## MANUAL AGENDA CASES

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Case No.552	M/s Gaurav International, Gurgaon		
NC 31/AM-13, dt. 08.11.2012	File No.01/84/162/367/AM-13/DES-V		
Ratification of input output norms against Advance Authorization No.0510334654 dated 13.09.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-93+/-10%, Style No.CATALINA-SW2H6229		100% Polyester dyed woven fabric, GSM-93+/-10%	10,506 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.553 M/s Neocorp International, Dhar			
NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/419/AM-12/DES-V		
Ratification of input output norms in respect of Advance Authorisation No.1110026880 dated			
24.02.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 22.11.2012.

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Case No.554	M/s Jiwanram Sheoduttarai Industries Ltd., Kolkata
NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/154/AM-10/DES-V

Ratification of input output norms against Advance Authorisation No.0210133247 dated 03.11.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/60/2011-12/Hosv., dated 08.11.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Kasack made of 65%	1000 Nos.	65% Polyester 35% Combed	2.10 Sq. meter
	Polyester 35% Combed Cotton		Cotton finished fabric,	per piece
	finished fabric (Style No.503003)		colour-white	
2.	Ladies Kasack made of 65%	1000 Nos.	65% Polyester 35% Combed	0.90 Sq. meter
	Polyester 35% Combed Cotton		Cotton finished fabric,	per piece
	finished fabric (Style No.504376)		colour-white	
3.	Ladies Kasack made of 65%	1000 Nos.	65% Polyester 35% Combed	1.63 Sq. meter
	Polyester 35% Combed Cotton		Cotton finished fabric,	per piece
	finished fabric (Style No.504377)		colour-white	
4.	Ladies Trousers made of 65%	1000 Nos.	65% Polyester 35% Combed	2.02 Sq. meter
	Polyester 35% Combed Cotton		Cotton finished fabric,	per piece
	finished fabric (Style No.601127)		colour-white	
5.	Ladies Trousers made of 65%	1000 Nos.	65% Polyester 35% Combed	2.09 Sq. meter
	Polyester 35% Combed Cotton		Cotton finished fabric,	per piece
	finished fabric (Style No.601159)		colour-white	
6.	Ladies Trousers made of 65%	1000 Nos.	65% Polyester 35% Combed	2.16 Sq. meter
	Polyester 35% Combed Cotton		Cotton finished fabric,	per piece
	finished fabric (Style No.608042)		colour-white	
7.	Men's Chef's jacket made of 65%	1000 Nos.	65% Polyester 35% Combed	2.68 Sq. meter
	Polyester 35% Combed Cotton		Cotton finished fabric,	per piece
	finished fabric (Style No.196308)		colour-white	, - <b>-</b>
8.	Men's Chef's jacket made of 65%	1000 Nos.	65% Polyester 35% Combed	2.40 Sq. meter
	Polyester 35% Combed Cotton		Cotton finished fabric,	•

	finished fabric (Style No.196310)		colour-white	
9.	Apron made of 65% Polyester 35% Combed Cotton finished fabric (Style No.196684)	1000 Nos.	65% Polyester 35% Combed Cotton finished fabric, colour-white	0.67 Sq. meter per piece
10.	Ladies Kasack made of 65% Polyester 35% Combed Cotton finished fabric (Style No.504689)	1000 Nos.	65% Polyester 35% Combed Cotton finished fabric, colour-white	1.63 Sq. meter per piece
			65% Polyester 35% Combed Cotton woven fabric, Rose colour	0.07 Sq. meter per piece
			65% Polyester 35% Combed Cotton woven fabric, colourgrey	0.10 Sq. meter per piece
11.	Ladies Kasack made of 65% Polyester 35% Combed Cotton finished fabric (Style No.546880)	1000 Nos.	65% Polyester 35% Combed Cotton finished fabric, colour-white	1.63 Sq. meter per piece
			65% Polyester 35% Combed Cotton woven fabric, colourgrey	0.10 Sq. meter per piece
12.	Ladies Kasack made of 65% Polyester 35% Combed Cotton finished fabric (Style No.604669)	1000 Nos.	65% Polyester 35% Combed Cotton finished fabric, colour-white	1.80 Sq. meter per piece
			65% Polyester 35% Combed Cotton woven fabric, Mint colour	0.07 Sq. meter per piece
			65% Polyester 35% Combed Cotton woven fabric, colour – Navy	0.18 Sq. meter per piece
			65% Polyester 35% Combed	0.03 Sq. meter

			Cotton woven fabric, colour – Red	per piece
13	Ladies Kasack made of 65% Polyester 35% Combed Cotton finished fabric (Style No.606104)	1000 Nos.	65% Polyester 35% Combed Cotton finished fabric, colour-white 65% Polyester 35% Combed Cotton woven fabric, colour – blue	per piece  0.04 Sq. meter
14.	Apron made of 65% Polyester 35% Combed Cotton finished fabric (Style No.603242)	1000 Nos.	65% Polyester 35% Combed Cotton finished fabric, colour-white	1.41 Sq. meter per piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(31)

Case No.555	M/s Chinar Forge Ltd., Jalandhar
NC 31/AM-13, dt. 08.11.2012	File No.01/84/162/375/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0510334271 dated 11.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 22.11.2012.

(32)

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Case No.556	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/181/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3510035256 dated	
26.08.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No.3510035256 dated 26.08.2011. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

(33)

Case No.557	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/188/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3510035277 dated	
26.08.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No. 3510035277 dated 26.08.2011. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

(34)

Case No.558	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/272/AM-10/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3510029268 dated	
24.02.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under

General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No. 3510029268 dated 24.02.2010. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

(35)

Case No.559	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/022/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3510033691 dated	
27.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No. 3510033691 dated 27.04.2011. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

(36)

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	Case No.560	M/s Loyal Textiles Mills Ltd., Kovilpatti
	NC 31/AM-13, dt. 08.11.2012	File No.01/84/162/243/AM-12/DES-V
Ī	Ratification of Input Output Norms in respect of Advance Authorization No.3510035276 dated	
	26.08.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No.3510035276 dated 26.08.2011. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

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	Case No.561	M/s Loyal Textiles Mills Ltd., Kovilpatti
	NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/189/AM-12/DES-V
	Ratification of Input Output Norms in respect of Advance Authorization No.3510035275 dated	
	26.08.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No.3510035275 dated 26.08.2011. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

(38)

Case No.562	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/097/AM-11/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3510030745 dated	
24.06.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr.

M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No.3510030745 dated 24.06.2010. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

(39)

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Case No.563	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/287/AM-10/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3510029331 dated	
02.03.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No.3510029331 dated 02.03.2010. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

(40)

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Case No.564	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/199/AM-10/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3510028513 dated	
14.12.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No.3510028513 dated 14.12.2009. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

**(41)** 

Case No.565	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/189/AM-11/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3510030915 dated	
14.07.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. J.L. Bhandari and Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan explained the details of the case before the Committee. The representatives of the applicant firm stated that they had applied for higher value cap under General Note 5 far earlier but the Public Notice enhancing the value cap has been issued on 27.12.2011. The representatives of applicant firm requested for making this Public Notice effective in their case with retrospective effect for their Advance Authorization No.3510030915 dated 14.07.2010. The Committee felt that the request of the applicant firm appears genuine since during the visit of Technical Team to the production unit of applicant firm, the Norms Committee team had taken the references of their authorization dated 25.10.2007 and dated 8.4.2009. However, since it is a policy issue, the relevant division of DGFT will have to take a call in this regard.

(42)

	Case No.566	M/s Loyal Textiles Mills Ltd., Kovilpatti
	NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/261/AM-10/DES-V
Ī	Enhancement of Input Output Norms for export of technical fabrics and garments with flame retardant	
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finish in respect of Advance Authorization No.3510029331 dated 02.03.2010, 3510030915 dated 14.07.2010, 3510035256 dated 26.08.2011 and 3510035275 dated 26.08.2011.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. M.E. Manivanan, Vice President- Operations, present before the NC on behalf of the firm. Mr. Manivanan presented the samples and explained the details of the case before the Committee. The representative of the applicant firm explained before the Committee that when the technical team of DGFT visited their unit in February, 2010, the regular production was based on earlier quality specifications, only and trial run was going on for the process for higher specification which required more chemicals. The representative of the applicant firm also informed that while applying for higher quantity for new stringent specifications, they were under impression that by the time, visit of Norms Committee team takes place, they may be in a position to demonstrate new process with higher specifications and requirements of more chemicals but they could not do so. Therefore, the Committee decided the norms, based on running process which was for earlier specifications and lower requirement of chemicals.

Technical members of the Committee informed that during the spot study, the technical team physically witnessed the process and got the processing of the fabric carried out in their presence, noting down the unprocessed weight, GSM etc. of the grey and finished fabric, consumption of finishing liquor, thereby pro-rata consumption of various chemicals in such finishing liquor formulation per kg of finished fabric. The Committee corroborated these consumption data with the department's log book where past production data of processing of various lots are maintained together with consumption of finishing liquor. In its third check, the technical members tallied these consumption data with the dyes and chemicals issued from dyes and chemicals stores for the respective lots. With these three checkpoints, the data were analysed and finally the technical members reached a logical conclusion about the consumption of various chemicals per Kg. of export product. Thus, Committee does not take into cognizance only the data maintained by the unit but also physically tests the requirement by getting the process carried out in its presence. The Technical members further stated that if decision has to be taken on the basis of data certified by CA and supplied by the applicant firm, the statement and data submitted are amply clear and there is nothing for the technical members to comment upon technicalities of such data. The decision can be taken by O/o DGFT itself on the basis of data supplied by the applicant. However, Committee feels that being expensive chemicals and involvement of revenue on account of saved import duty, it would be appropriate if the foolproof method of deciding the consumption by a spot study of the team at the production facilities of the unit, is carried out.

As regards to the request of the applicant firm to make the public notice No.88/RE:2010)/2010/2009-2014 dated 27.12.2011 regarding enhancement in value cap, effective from retrospective date, committee felt that their request deserves to be considered from the date, the request for enhancement in value cap has been submitted or the early date of authorization i.e. 25.10.2007, for which committee visited their unit in February, 2010. A policy decision is required to be taken at the O/o DGFT in this matter, looking to the possibility of cases that may come for similar benefit.

(43)

Case No.567	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon	
NC 31/AM-13, dt. 08.11.2012	File No.01/84/162/406/AM-13/DES-V	
Fixation of Input Output Norms in respect of Annual Advance Authorization No. 0510291829 dated		
27.05.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Babies Body suit made of 100%	7758 Nos.	100% Cotton yarn dyed	5175.80 yards
	Cotton yarn dyed herringbone		herringbone flannel fabric,	
	flannel fabric, GSM-136+/-5%		GSM-136+/-5%, width-	
	(Style No.306571)		57/58"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(44)

Case No.568 M/s Orient Clothing Co. Pvt. Ltd., Gurgaon		
NC 31/AM-13, dt. 08.11.2012	File No.01/84/162/405/AM-13/DES-V	
Fixation of Input Output Norms in respect of Annual Advance Authorization No. 0510291829 dated		
27.05.2011.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of fabric is very high. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the sample of the export product to enable the Committee to calculate the requirement of fabric. The case stands for re-listing on 06.12.2012.

(45)

Case No.569	M/s R & R Impex Pvt. Ltd., New Delhi	
NC 31/AM-13, dt. 08.11.2012	File No.01/60/162/458/AM-13/EFGC(PRC)/DES-V	
Redemption of DFIA Licence No. 0510202593 dated 17.04.2007.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that:

- As the question of GSM is concerned, the same has not been mentioned in the shipping bill. Therefore, the Norms **i**) Committee has no role to play in this matter.
- The applicant firm's statement that GSM-125+/-10% variation of the fabric imported may be treated as GSM-95+/-10% <u>ii)</u> variation in the garment exported is not technically acceptable since the GSM will have no change during the manufacturing of garment from the fabric.

(46)

Case No.570 M/s Shri Lakshmi Defence Solutions Ltd., Kanpur		
NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/099/AM-13/DES-V	
Ratification of Input Output Norms in respect of Advance Authorization No.0610027047 dated		
14.05.2012.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished any additional information in support of their proposal. In view of above, the Committee was unable to finalise the norms and decided to maintain status quo in this case.

(47)

Case No.571 M/s Master Garments, Tirupur	
NC 31/AM-13, dt. 08.11.2012	File No.01/84/162/368/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3210056781 dated	
04.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012.

(48)

Case No.572 M/s Gaurav International, Gurgaon	
NC 31/AM-13, dt. 08.11.2012	File No.01/84/162/373/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0510334886 dated	
14.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith sample for their examination and comments. It was decided to defer the case for re-listing on 06.12.2012.

(49)

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	Case No.573	M/s Loyal Textiles Mills Ltd., Kovilpatti	
	NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/136/AM-13/DES-V	
	Ratification of Input Output Norms in respect of Advance Authorization No.3510038573 dated		
	15.06.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm was asked to give content of import items in export product. They have given the nature of inputs. The applicant firm should provide the weight of each input i.e. Cotton, Nylon fibre, Meta-Aramid, Para-Aramid, FR thread etc. in the export product. The case stands for re-listing on 06.12.2012.

(50)

Case No.574 M/s Shahi Exports Pvt. Ltd., Faridabad		
NC 31/AM-13, dt. 08.11.2012	File No.01/84/162/226/AM-13/DES-V	
Increase in consumption of fabric to use in export product against Advance Authorization		
No.0510323401 dated 27.04.2012, 0510324313 dated 09.05.2012 and 0510327638 dated		
18.06.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of each export product, complete justification and technical person to explain the case. The case stands for re-listing on 06.12.2012.

(51)

Case No.575 M/s Radnik Exports, New Delhi		
NC 31/AM-13, dt. 08.11.2012	File No.01/84/50/105/AM-13/DES-V	
Ratification of Input Output Norms in respect of Advance Authorization No.0510327977 dated		
21.06.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/85/2012-12/Hosy., dated 07.11.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dressing Gown made of 100% Polyester dyed woven fabric, GSM-95+/-10% (Style		100% Polyester dyed woven fabric, GSM-95+/-10%	3.43 Sq. meter per piece
	No.24964)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(52)

Case No.576 M/s Radiant Exports, New Delhi	
NC 31/AM-13, dt. 08.11.2012	File No.01/84/162/358/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0510334020 dated	
27.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of information/details in support of their proposal. The Committee agreed with the request of applicant firm and decided to defer the case for re-listing on 06.12.2012.

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